

3. A Court of Inquiry has been ordered to investigate into the circumstances under which the ORs mentioned above have died/received injuries. Headquarters M.P. (Indep) Sub Area has also been asked to hold a technical Court of Inquiry to investigate into the reasons for the collapse of the Water Storage Tank. The results of these investigations are awaited.

Shri P. K. Deo: May I know if this incident is not due to any sabotage by any fifth columnist or by any Communist?

Mr. Speaker: That would be known after the enquiry is made.

Shri Ranga: May I know whether Government have already offered any interim relief to the relatives of the people who have died and also to other people who have received serious injuries?

Shri Y. B. Chavan: Yes, Sir.

(ii) NATIONALISATION OF BANKS IN
 BURMA AND ITS EFFECT ON INDIAN
 BANKING

Shri Rameshwar Tantia: (Sikar): Sir, I beg to call the attention of the Minister of Finance to the following matter of urgent public importance and I request that he may make a statement thereon:

"The Nationalisation of Banks in Burma and its effect on Indian banking there."

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): I understand that in this matter the Finance Minister will make a full statement in a day or two after full information has been collected.

12.06 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF HINDUSTAN
 AIRCRAFT LTD., BANGALORE

The Minister of State in the Ministry of Defence (Shri Raghuramaiah): Sir, I beg to lay on the Table a copy of Annual Report of the Hindustan Aircraft Limited, Bangalore, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library, see No. LT-601/63.]

INDIAN NAVAL RESERVE AND INDIAN
 NAVAL VOLUNTEERS RESERVE (AMENDMENT)
 REGULATIONS

The Deputy Minister in the Ministry of Defence (Shri D. R. Chavan): Sir, I beg to re-lay on the Table a copy of the Indian Naval Reserve and the Indian Naval Volunteer Reserve (Amendment) Regulations, 1962 published in Notification No. S.R.O. 329 dated the 22nd December, 1962, under section 185 of the Navy Act, 1957. [Placed in Library, see No. LT-732/63.]

TRIPURA LAND REVENUE AND LAND
 REFORMS (AMENDMENT) RULES

The Minister of Home Affairs (Shri Lal Bahadur Shastri): I beg to lay on the Table a copy of Notification No. F 39(38) Rev/61 published in Tripura Gazette dated the 6th October, 1962 containing the Tripura Land Revenue and Land Reforms (Amendment) Rules, 1962, under section 198 of the Tripura Land Revenue and Land Reforms Act, 1960. [Placed in Library, see No. LT-851/63.]